

**IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI**  
**COURT – IV**

**Item No. 105**  
**CP/128/ND/2024**

**IN THE MATTER OF:**

Alok Singh Mahor	...	Applicant
Versus		
Lorem Ipsum Software Private Limited and Ors.	...	Respondent

**Under Section 241-242 of the Companies Act, 2013.**

**Order delivered on 16.07.2024**

**CORAM:**

**MR. MANNI SANKARIAH SHANMUGA SUNDARAM,**  
**HON'BLE MEMBER (JUDICIAL)**  
**DR. SANJEEV RANJAN,**  
**HON'BLE MEMBER (TECHNICAL)**

**(HEARING THROUGH VIDEO CONFERENCING AND PHYSICAL MODE)**

**PRESENT:**

For the Applicant : Mr. Ajay Brahme, Advocate  
For the Respondent :

**ORDER**

This is an application filed under Section 241-242 of the Companies Act, 2013. Mr. Ajay Brahme, Learned Counsel for the applicant is present physically. Heard the submissions made by Learned Counsel for the applicant. Issue notice to the respondents through all modes i.e. speed post, registered post, email and courier etc. and affidavit of service be filed within three days. Respondent is directed to file reply within three days, on receipt of notice. Let this matter be posted to 23.07.2024.

Sd/-

Sd/-

**DR. SANJEEV RANJAN**  
**MEMBER (TECHNICAL)**

**MANNI SANKARIAH SHANMUGA SUNDARAM**  
**MEMBER (JUDICIAL)**